

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 56/2026

IN THE MATTER OF:

M/s ARDM Labs Pvt. Ltd.

... Appellant

VERSUS

Delhi Pollution Control Committee

.... Respondents

NDOH: -20.08.2026

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Filed by:

Place: New Delhi

Dated: **07**.07.2026

Delhi Pollution Control Committee

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**REPOSE/ REPLY ON BEHALF OF DELHI POLLUTON
CONTROL COMMITTEE.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Amit Chaudhary, Senior Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above-mentioned matter on 08.04.2026, on the basis of an appeal filed by M/s ARDM Labs Pvt. Ltd. (Appellant herein) challenging the order dated 09.02.2026 passed by the answering respondent for imposing the Environmental Damage Charges (EDC) of Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only) and demand notice dated 27.03.2026 issued by SDM-Model Town, Delhi.



3. That at the outset it is most respectfully submitted that impugned order dated 09.02.2026 was passed by answering respondent(s) after issuance of show cause notice, which were duly responded by the unit as well.
4. That, following is the factual matrix of the case:

- (I) That, the Hon'ble Delhi High Court in WP(C) No. 7594/2018 vide order dated 19.09.2025, pleased to pass the following directions: -

"...As a first step, the DPCC is directed as under:

The DPCC shall conduct an inspection of all the industrial units in G.T. Karnal Road Industrial area. In this area, the DPCC shall depute 50 technical staff along with 50 staff provided by the Delhi Government to undertake the following tasks:

- i) To check up the name of the industry and the nature of activity being conducted therein;*
- ii) Whether there is a proper sewage line in the factory;*
- iii) Whether there is a proper connection between the sewage line in the factory with the sewage system of the local body;*
- iv) Whether the said sewage system is connected to the Sewage Treatment Plant (hereinafter, 'STPs') or the CETPs;*
- v) Whether a workable Effluent Treatment Plant (hereinafter, 'ETP') is there or not in the factory and if so whether it is working?..."*

Copy of the order passed by Hon'ble High Court of Delhi dated 19.09.2025 is enclosed herewith as **ANNEXURE-1**.

- (II) In compliance with the Hon'ble High Court of Delhi, officials of answering respondent on 08.10.2025 carried out inspection of the premises of the appellant herein. During the inspection it was observed that: -

- a). the unit namely M/s ARDM Labs Pvt. Ltd. was carrying out operations without having consent from DPCC.
- b). the unit was an inhouse testing laboratory.



c). No ETP was installed.

d). Unit was connected with sewerage system of the industrial area, which leading to CETP of the area.

Copy of the inspection report dated 08.10.2025 along with photographs taken during visit is enclosed herewith and marked as **ANNEXURE-2 (Colly).**

(III) That, answering respondent on 31.10.2025 issued Show Cause Notice for imposition of Environmental Damage Compensation (EDC) of Rs. 7,50,000/- (Rupees Seven lakh and Fifty Thousand Only) and Show Cause Notice under Section 33(A) of Water Act-1974 proposing closure of the unit while granting an opportunity to the unit to submit its reply/ representation within 15 days. Copies of the show cause notice dated 31.10.2025 is enclosed herewith as **ANNEXURE-3(Colly).**

(IV) That, unit subsequent to inspection of DPCC obtained consent under "White Category" on 12.11.2025 for the activity of "Cement Testing without trade effluent discharge". Copy of the White Category unit consent dated 12.11.2025 is enclosed herewith as **ANNEXURE-4.**



(V) That, the appellant herein submitted its reply with respect to show cause notice issued by DPCC before the answering respondent which was received on 18.11.2025. The reply received from the appellant was unsatisfactory therefor the answering respondent(s) on 09.02.2026 issued directions for imposition of Rs. 7,50,000/- (Rupees Seven lakh and Fifty Thousand Only). Copy of the directions dated 09.02.2026 issued by DPCC is enclosed herewith as **ANNEXURE-5.**

(VI) That the answering respondent on non-receipt of the EDC issued a reminder dated 14.05.2026 directing the appellant to deposit the EDC amount. Copy of the reminder letter dated 14.05.2026 issued by DPCC is enclosed herewith as ANNEXURE-6.

(VII) That the unit was re-inspected on 08.04.2026 and found that the unit is engaged in the activity of Testing of Building Material without Trade Effluent Discharge falls under White Category as per DPCC Categorisation. During inspection no effluent discharge was observed. Copy of the inspection report dated 08.04.2026 is enclosed herewith and marked as ANNEXURE-7.

5. That Section 25 of the Water Act, inter alia, provides that no person shall without the previous consent of DPCC establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewerage or trade effluent into a stream or well or sewer or on land. Therefore, it is mandatory for every industrial unit to first obtain a consent for establishing and / or operating any industrial unit.

6. That, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called and referred to for short as 'The Air Act'), inter alia, provides that no person shall without the previous consent of DPCC establish or operate any industrial plant in an air pollution control area.

That Union Territory of Delhi has been declared as an Air Pollution Control area, under sub-section (I) of section 19 of Air (Prevention & Control of Pollution) Act, 1981 vide notification no. R(E) dated

Seal of Oath Commissioner
S.I. No. 55/2025
MANJESH KUMAR
App. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
Tis Hazari Court, Delhi-110054

20.02.1987 and the Central Pollution Control Board has delegated all its powers and function under Air Act, 1981 in respect of Union Territory to the Delhi Pollution Control Committee.

8. That there is no dispute that the plant installed in the premises in reference of the appellant is an industrial plant within the meaning of Section 2(k) of The Air Act.
9. That the appellant was obviously aware of the said mandatory requirements of law for establishing and / or operating any industrial unit and / or industrial plant from within the premises in reference.
10. That unit has claimed that they are engaged in activity of Cement Testing without Trade Effluent discharge. Inspection of the appellant dated 08.10.2025 shows that unit was being operated without consent and activity is perse water polluting.
11. That it is submitted that the present application is ex facie barred by limitation as prescribed under Sections 14, 15, 16 and 18 of the National Green Tribunal Act, 2010 read with Rule 22 of the NGT (Practice & Procedure) Rules, 2011, which mandate that any application, appeal or review before this Hon'ble Tribunal must be filed within the prescribed statutory period and that delay can be condoned only upon strict demonstration of "sufficient cause." The limitation period applicable to appeal proceedings is 30 days, extendable only upon satisfactory explanation. It is humbly submitted that the Limitation under the National Green Tribunal Act, 2010 is mandatory and jurisdictional, and the Hon'ble Tribunal has consistently held that it cannot condone delay unless strict, cogent and satisfactory reasons are demonstrated. As per the above mandate, the appeal had to be preferred on or before 11.03.2026. However,



the appeal had not been filed on or before the said date. Further, the Hon'ble Tribunal may allow the appellant to file the appeal beyond the said period of 30 days but not exceeding 60 days, if sufficient reasons for prevention has to be shown to the satisfaction of the Tribunal.

12. That it is most respectfully submitted that a party is not entitled to the condonation of delay in question as a matter of right. The proof of sufficient cause is a condition precedent for the exercise of the discretionary jurisdiction vested in the Courts/ Tribunals and this aspect naturally introduces the consideration of all relevant facts and it is at this stage, the diligence of the party or its bonafides may fall for consideration.
13. That it is vehemently denied that no prejudice is caused to the Respondents if the delay is condoned and the appeal is taken up for adjudication on merits and the balance of convenience if in favour of the appellant. The Appellant has not stated valid reason in his application for filing the appeal belatedly.
14. That for the foregoing reasons, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the I.A. No. 380/2026 as well as Appeal being devoid of merits. The unit was operating without consent, as observed during inspection dated 08.10.2025, which was later on taken on 12.11.2025. Unit was aware the mandatory requirement of consent under appropriate category i.e. "Orange Category", however the unit was being operated without having consent. Further on 12.11.2025 the unit obtained consent under "White Category", although activity falls under "Orange Category" as per inspection dated 08.10.2025. Therefore, there is also no merits in the appeal, on facts as well.



15. That in such circumstances, the delay is neither bona fide nor justified, and condoning such delay would cause serious prejudice to statutory authorities. The application as well as appeal deserves outright dismissal.

16. In view of the above, the present reply/ response may kindly be taken on record.

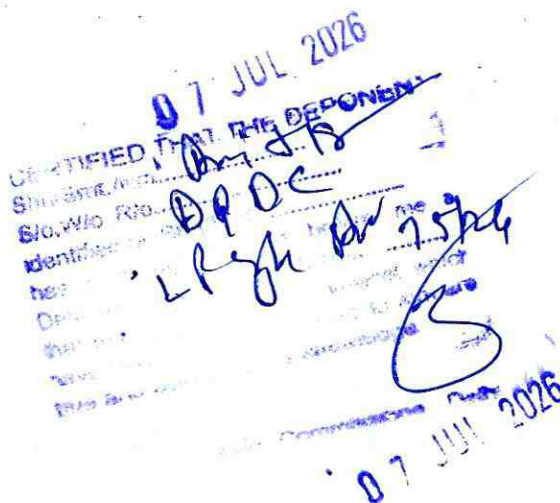

DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 07 day of July, 2026.


DEPONENT





\$~3 & 4 (SDB)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 19th September, 2025

+ **W.P.(C) 7594/2018 & CM APPLs.30022/2018, 41886/2024, 42188/2024, 42189/2024, 47142/2024, 48597/2024, 57187/2024, 62545/2024 & 69901/2024**

COURT ON ITS OWN MOTION

.....Petitioner

Through: Mr. Vivek Kumar Tandon, Mr. Arvind Sah, Ms. Vrinda Bhandari, Mr. Parveen Gupta, Local Commissioners.

versus

UNION OF INDIA & ORS

.....Respondents

Through: Mr. Ripudaman Bhardwaj, CGSC with Mr. Kushagra Kumar and Mr. Amit Kumar Rana, Advs. for UOI.
Ms. Beenashaw Soni (SC, MCD) with Ms. Mansi Jain, Adv. (9810046611)
Ms. Sangeeta Bharti, SSC, DJB with Ms. Malvi Balyan, Adv. with Mr. P.K. Gupta, S.E. For DJB.
Ms. Pratima N Lakra, CGSC with Mr. Chandan Prajapati, Mr. Shivansh Bansal & Ms. Kanchan, Advs.
Ms. Puja Kalra, SC, MCD
Ms. Monika Arora, CGSC with Mr. Subhrdeep Saha, Ms. Anamika Thakur, Mr. Prabhat Kumar & Mr. Abhinav Verma, Advs. (8979496930)
Mr. Dhruv Rohatgi, Ms. Chandrika Sachdev and Mr. Dhruv Kumar, Advs. for GNCTD. (9643400939)
Mr. Gaurav Goyal, Mr. Rohit Agrawal, Advs with Mr. Vikas Kumar, AEE DSIIDC & Mr. H.H.Zaidi, Legal
Ms. Prabhsahay Kaur (Standing



Counsel) with Ms. Deeksha L Kakar (Panel Lawyer), Mr. Aditya Verma, Ms. Kavya Shukla and Ms. Rashneet Singh, Advs. for DDA. (8858999883) Mr. Biraja Mahapatra & Mr. Nalin Hingorani, Advs. for DPCC Ms. Latika Malhotra, Adv. Mr. Dinesh Kumar Singh, Additional Director & Mr. Dinesh Jindal, LO, DPCC SI Dharampal, Pairvi Officer Mr. Deevanshu Sharma, General Secretary, Confederation of CETP Society (8877717111) Mr. Sandeep Mishra, Special Secretary

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WITH
W.P.(C) 9617/2022
COURT ON ITS OWN MOTIONPetitioner
Through: Mr. Vivek Kumar Tandon, Mr. Arvind Sah, Ms. Vrinda Bhandari, Mr. Parveen Gupta, Local Commissioners.
versus
GOVT. OF NCT OF DELHI AND ORSRespondents
Through: Mr. Dhruv Rohatgi, Ms. Chandrika Sachdev and Mr. Dhruv Kumar, Advs. for GNCTD.
Mr. Vikrant N Goyal, Mr. Prince Balyan, Mr. Arun Kumar Yadav & Mr. Kunal Dixit, Advs.
Ms. Sangeeta Bharti, SSC, DJB with Ms. Malvi Balyan, Adv. with Mr. P.K .Gupta, S.E. For DJB
Ms. Prabhsahay Kaur (Standing Counsel) with Ms. Deeksha L Kakar (Panel Lawyer), Mr. Aditya Verma, Ms. Kavya Shukla and Ms. Rashneet Singh, Advs. for DDA.



Ms. Beenashaw Soni (SC, MCD) with
Ms. Mansi Jain, Adv. (9810046611)
Mr. Biraja Mahapatra & Mr. Nalin
Hingorani, Advs. for DPCC
(8700601834)
Mr. Deevanshu Sharma, General
Secretary, Confederation of CETP
Society (8877717111)
Mr. Ripudaman Bhardwaj, CGSC with
Mr. Kushagra Kumar and Mr. Amit
Kumar Rana, Advs. for UOI.
SI Dharampal, Pairvi Officer

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE MANMEET PRITAM SINGH ARORA

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. *Vide* order dated 11th September, 2025, notice was issued to the Delhi Pollution Control Committee (hereinafter, 'DPCC') and it was directed to place on record a complete chart of all the industrial areas and steps taken for monitoring treatment of waste. The DPCC was further directed to inform the Court as to how many factories connected to Common Effluent Treatment Plants (hereinafter, 'CETPs') have treatment plants installed. Further, *vide* the said order, Delhi State Industrial and Infrastructure Development Corporation Ltd. (hereinafter, 'DSIIDC') was also directed to file a status report regarding the process of upgradation of the 11 CETPs. Relevant portion of the order dated 11th September, 2025 reads as under:

"10. The DPCC shall on the next date place before this Court a complete chart of all the industrial areas and what steps it is taking on a regular basis for monitoring the treatment of waste and whether



the factories and industries have treatment plants and if so, to what extent is the treatment which is being given.

11. A copy of the report of the 13 CETPs prepared by the Local Commissioner is already stated to have been given to the DPCC officials. Accordingly, the DPCC shall appear on the next date and make its submission in respect of the final report provided by the Local Commissioners.

12. The DPCC shall also inform the Court as to how many of the factories and industries which are connected to the CETPs have treatment plants installed.

*13. The Delhi State Industrial and Infrastructure Development Corporation's (hereinafter, 'DSIIDC') official –Mr. Nitin Nandwani, Executive Engineer, DSIIDC submits that there is a process of upgradation of 11 CETPs in coordination with the Department of Industries. Accordingly, let a status report in respect of 13 CETPs be placed on record by the next date of hearing i.e., **19th September, 2025.***

14. The DSIIDC shall file a chart within one week of all the industries located in Bawana and Narela areas and as to the number of industries which are connected to CETPs and how they are being monitored."

Affidavit on behalf of DPCC

• **APPROVED INDUSTRIAL AREAS**

3. Today, Mr. Biraja Mahapatra, Id. Counsel for DPCC has handed over an affidavit dated 17th September, 2025 on behalf of the DPCC. The Court has perused the said affidavit. As per the said affidavit, there are various industrial areas in Delhi. Some are approved industrial areas and some are



areas which have been notified for re-development. In respect of the approved industrial areas, the stand of the DPCC is as under:

“4. Industries / Units in Approved Industrial Areas.

That, there are 28 Approved Industrial Areas (Existing Planned Industrial Areas) in Delhi. As per Consent records of DPCC these 28 Approved Industrial Areas are having 24169 industries/ units out of which 981 industries/ units are Water Polluting and having Effluent Treatment Systems/ ETPs.

Out of 28 Approved Industrial Areas, 17 Industrial Areas are connected with 13 CETPs. These 17 Approved Industrial Areas are having 21819 industries/ units out of which 865 industries/ units are Water Polluting and having individual Effluent Treatment Systems/ ETPs.

Remaining 11 Approved Industrial Areas which do not have CETPs are having mostly dry and non-water polluting industries/ units. There are 2350 industries/ units out of which 116 industries/ units are Water Polluting and having individual Effluent Treatment Systems/ ETPs.

List of 28 Approved Industrial Areas along with No. of Industries/ Units and No. of ETPs is at Annexure - I”

xxx

xxx

xxx

Annexure-I

List of 28 Approved Industrial Areas along with No. of Industries / Units and No. of ETPs

(As per Consent Record of DPCC)

S. No.	Name of Industrial Area/Estate	Total No. of Industries/Units	No. of ETPs
1.	Jhilmil Industrial Area	1382	23
2.	Friends Colony Industrial Area	808	11
3.	Okhla Industrial Area	1517	141
4.	Lawrence Road Industrial Area	369	34



5.	<i>Mangolpuri Industrial Area</i>	621	17
6.	<i>Wazirpur Industrial Area</i>	1050	25
7.	<i>Mayapuri Industrial Area</i>	2062	82
8.	<i>Naraina Industrial Area</i>	543	42
9.	<i>Bndli Industrial Area</i>	378	44
10.	<i>Bawana Industrial Area</i>	8875	260
11.	<i>G.T. Karnal Road Industrial Area</i>	305	26
12.	<i>Narela Industrial Area</i>	3120	113
13.	<i>Rajasthani Udyog Nagar Industrial Area</i>	75	8
14.	<i>SMA Industrial Area</i>	130	9
15.	<i>SSI Industrial Area</i>	72	7
16.	<i>Udyog Nagar Industrial Area</i>	268	17
17.	<i>Nangloi Industrial Area</i>	234	6
18.	<i>Parparganj Industrial Area</i>	621	32
19.	<i>Okhla Flatted Factory Complex</i>	64	0
20.	<i>Okhla Industrial Estate</i>	94	9
21.	<i>Mohan Co-operative Industrial Estate</i>	26	23
22.	<i>Najafgarh Road Industrial Area</i>	352	31
23.	<i>Kirti Nagar Industrial Area</i>	268	13
24.	<i>Moti Nagar Industrial Area</i>	76	2
25.	<i>Keshopur Industrial Area</i>	41	2
26.	<i>Tilak Nagar Industrial Area</i>	29	4
27.	<i>Jhandewalan Flatted Factory Complex</i>	329	0
28.	<i>Shahzada Bagh Industrial Area</i>	450	0
Total		24169	981

4. After having heard the Local Commissioners as also Mr. Mahapatra, Id. Counsel for DPCC and Mr. Deepak Kumar Singh, Additional Director, DPCC in respect of the abovementioned industrial areas, it appears that the submitted data is unclear on various aspects. Accordingly, further data requires to be collected if a comprehensive and effect resolution plan is to be



finalised to prevent water-logging in Delhi and to ensure clean/treated water is flowing into the river. As a first step, the DPCC is directed as under:

A) The DPCC shall conduct an inspection of all the industrial units in G.T. Karnal Road Industrial area. In this area, the DPCC shall depute 50 technical staff along with 50 staff provided by the Delhi Government to undertake the following tasks:

- i) To check up the name of the industry and the nature of activity being conducted therein;
- ii) Whether there is a proper sewage line in the factory;
- iii) Whether there is a proper connection between the sewage line in the factory with the sewage system of the local body;
- iv) Whether the said sewage system is connected to the Sewage Treatment Plant (hereinafter, 'STPs') or the CETPs;
- v) Whether a workable Effluent Treatment Plant (hereinafter, 'ETP') is there or not in the factory and if so whether it is working?

5. In order to enable the proper inspection of these industries in G.T. Karnal Road Industrial area, on the days of inspection, any one of the Local Commissioners of this Court from amongst Mr. Vivek Kumar Tandon, Ms. Vrinda Bhandari, Mr. Praveen Gupta, and Mr. Arvind Sah, shall supervise the inspection based upon their convenience and availability. The report, after inspecting all the industries in G.T. Karnal Road Industrial area shall be placed before the Court by the next date of hearing.

6. Mr. Deepak Kumar Singh, Additional Director, DPCC and Mr.



Sandeep Mishra, Special Secretary, Integrated Drain Management Cell (hereinafter, 'IDMC') shall manage the inspection on an overall basis and co-ordinate the same.

• **AREAS NOTIFIED FOR RE-DEVELOPMENT**

7. Insofar as the areas notified for re-development are concerned, it is stated that besides 28 approved industrial areas, 27 areas are notified for re-development. The affidavit filed by DPCC states as under:

"5. Industries/ Units in Redevelopment Areas (Areas Notified for Re-development)

That, besides 28 Approved Industrial Areas, there are 27 Areas Notified for Redevelopment [non-conforming clusters of industries for redevelopment including one Redevelopment Area (Mundka Udyog Nagar North, Godown Cluster) for Go-downs] by the Industries Department, Govt. of NCT of Delhi. Most of the industries/ units in these areas are dry and there is not much water polluting industries / units in these Redevelopment Areas. These Redevelopment Areas are lacking infrastructural facilities which are to be developed as per the norms for redevelopment of clusters of Industrial Concentration in Non-Conforming Areas as given in point no.7.6.2.1. of MPD - 2021.

The redevelopment scheme of these unplanned Industrial Areas will have to be prepared by the concerned local body/ land owning agency in consultation with the Society (to be formed by the land owners). Accordingly, the redevelopment of these 27 industrial areas is to be done by concerned local body/ landowning agency.

As per consent records of DPCC, 27 Areas Notified for Re-development (non-conforming clusters of industries for redevelopment) are having 6503 industries/ units out of which 53 industries/ units are Water Polluting and having Effluent Treatment Systems/ ETPs.



List of 27 Areas Notified for Re-development (non-conforming clusters of industries for redevelopment) along with No. of Industries / Units and No. of ETPs is at Annexure -2

Annexure - 2

List of 27 Redevelopment Areas (Notified for Re-development) along with No. of Industries / Units and No. of ETPs for Redevelopment (As per Consent Record of DPCC)

S.No	Name of Redevelopment Area	Total No of Industries/Units	No. of ETPS
1	Jawahar Nagar	86	0
2	Karawal Nagar	189	2
3	New Mandoli	535	0
4	Shahdara	618	2
5	Dabri	149	0
6	Hastal Pocket-A	114	1
7	Hastal Pocket-D	275	2
8	Nangli Sakrawati	256	2
9	Nawada	77	0
10	Village Shalamar	135	0
11	Haiderpur	76	0
12	Rithala	116	2
13	Sultanpur Mazra	136	0
14	Libaspur	469	2
15	Prahladpur Banger	73	1
16	Samai Pur Badli	530	5
17	Naresh Park Extension	190	0
18	Swaro Park, Mundka	533	4
19	Peeragarhi Village	77	2
20	Khyala	629	0
21	Ranhola	157	6
22	Basai Darapur	72	0
23	Anand Parbat	163	16
24	Tikri Kalan	6	0
25	Mundka Udyog Nagar North (Notified as a Godown Cluster)	842	6
26	Mundka Udyog Nagar, South		
27	Phirni Road, Mundka		
Total		6503	53

ETP - Effluent Treatment Plant



8. As can be seen from the said affidavit, even certain basic infrastructure facilities such as sewage system, drainage system, storm water drains etc., appear to be not fully set up in these re-development areas. Accordingly, Id. Counsels for Municipal Corporation of Delhi (hereinafter, 'MCD'), Delhi Development Authority (hereinafter, 'DDA'), Delhi Jal Board (hereinafter, 'DJB'), Irrigation and Flood Control Department (hereinafter, 'I&FCD'), DSIIDC, Public Works Department (hereinafter, 'PWD') and Department of Industries shall sit together with their respective officials and convene a meeting. This meeting shall be coordinated by Ms. Sangeeta Bharti, Id. SSC for DJB. One of the officers from each of the authorities along with their Id. Counsel, shall participate in the said meeting and in terms of the table above, three more columns shall be added which are as under:

- a) Land owning agency;
- b) Local body responsible for laying down and managing sewage/drainage system;
- c) Local body responsible for laying down and managing storm water drains.
- d) whether there is any existing sewage system and /or storm water drains at all in the said areas and if so, what is the extent of coverage;

9. The said table shall be prepared and be placed before the Court by the next date of hearing. The same shall be signed by all the officials and Id. Counsels of the abovementioned authorities *i.e.*, MCD, DDA, DJB, I&FCD, DSIIDC, PWD and Department of Industries.

10. Mr. Mishra, Special Secretary, IDMC agrees to depute the concerned senior officials from the Department of Industries for the said meeting.

- **GROSSLY POLLUTING INDUSTRIES:**

11. It is further informed to the Court that there are a total 164 gross polluting industries/units in Delhi. The DPCC's affidavit in respect thereof states as under:

"6. Action Against Water Polluting Industries/ Units in Conforming/ Approved Industrial Areas.

That, there are total 164 Grossly Polluting Industries/ Units in Delhi. These are inspected once in a year by third party (NEERI, IIT Delhi, etc.) engaged by Central Pollution Control Board and action is taken by DPCC against the violating Industries/ Units based on the report of the Third Party Institution.

DPCC takes action against the violating Industries/ Units including Water Polluting Industries/Units and imposes Environmental Compensation (EC) on the Polluter Pays Principle regularly."

12. In respect of the above 164 grossly polluting industries/units, let a chart be placed on record naming the industries as also the status of the inspections done in the said industry/unit for the last five years by the third party agencies and/or by DPCC, as applicable. The said chart shall also include whether the functioning of the said industries/units in terms of the installation of ETP is satisfactory or not.

- **STATUS OF CETPs:**

13. Insofar as 13 CETPs are concerned, the status of the same is as under:



Annexure-5

List of 13 CETPs and Compliance Status w.r.t. Prescribed Standards (August, 2025).

S. No	Name of CETP	Industrial Areas Connected with CETP	Installed Capacity (in MLD)	Monthly Average Flow (MLD) (August, 2025)	Compliance Status w.r.t. Prescribed Standards
1.	Jhilmil	Jhilmil and Friends Colony Industrial Areas	16.8	4.835	Meeting the prescribed standards
2.	Mangolpuri	Mangolpuri Industrial Area	2.4	1.65	Meeting the prescribed standards
3.	Wazirpur	Wazirpur Industrial Area	24	5.812	Meeting the prescribed standards
4.	Nangloi	Nangloi & Udyog Nagar Industrial Areas	12	3.252	Meeting the prescribed standards
5.	SMA	SMA, Rajasthani Udyog Nagar & SSI Industrial Areas	12	3.215	Meeting the prescribed standards
6.	Naraina	Naraina Industrial Area	21.6	5.06	Meeting the prescribed standards
7.	GTK Road	GTK Road Industrial Area	6	1.98	Meeting the prescribed standards
8.	Lawrence Road	Lawrence Road Industrial Area	12	1.573	Meeting the prescribed standards
9.	Badli	Badli Industrial Area	12	2.622	Not Meeting the Prescribed Standards in respect of BOD (32 mg/l against prescribed standards of 30 mg/l). Letter issued by DPCC to CETP Society on 10.09.2025 for taking rectification measures to meet the prescribed standards.
10.	Mayapuri	Mayapuri Industrial Area	12	4.03	Not Meeting the Prescribed Standards in respect of Sulphide (3.1mg/l against prescribed standards of 2.0mg/l). Letter issued by DPCC to CETP Society on 10.09.2025 for taking rectification measures to meet the prescribed standards.
11.	Okhla	Okhla Industrial Area	24	2.7	Not Meeting the Prescribed Standards in respect of Sulphide (2.6mg/l against prescribed standards of 2.0mg/l). Letter issued by DPCC to CETP Society on 10.09.2025 for taking rectification measures to meet the prescribed standards.
12.	Narela	Narela Industrial Area	22.5	8.364	Not Meeting the Prescribed Standards in respect of Sulphide (3.1mg/l against prescribed standards of 2.0mg/l) as per Prescribed Standards of MoEF&CC. Also CETP has been upgraded and not meeting the standards prescribed by DPCC for Upgradation of CETP in respect of TSS (12mg/l against 10mg/l) and BOD (12mg/l against 10mg/l). Letter issued by DPCC to CETP Operator on 10.09.2025 for taking rectification measures to meet the prescribed standards.
13.	Bawana	Bawana Industrial Area	35	35.074	Meeting the Prescribed Standards of MoEF&CC, however not meeting the standards prescribed by DPCC for Upgradation of CETP in respect of TSS (54mg/l against 10mg/l), BOD (24mg/l against 10mg/l) & COD (72mg/l against 50mg/l). Letter issued by DPCC to CETP Operator on 10.09.2025 for taking rectification measures to meet the prescribed standards.
Total			212.3	90.167 (37.76%)	

14. Accordingly, notice be issued to all CETPs operators to appear before the Court on the next date of hearing.

15. Mr. S. K. Tandon, the General Secretary of the Confederation of CETPs Owners is present in Court today. He has been apprised of the order passed today. Mr. Tandon assures the Court that all the 11 CETPs¹ owners shall be

¹ At Sr. No. 1 to 11 of the of the table at paragraph 14 of this Order.

duly represented on the next date of hearing. The final report dated 9th September, 2025 of the Local Commissioners, in respect of all 13 CETPs shall be provided to Mr. S.K. Tandon through his Counsel namely, Mr. Divanshu Sharma. The CETP owners may deal with the contents of the report of the Local Commissioner, if so advised and make submissions on the next date of hearing.

16. Mr. Sandeep Mishra, Special Secretary, IDMC, shall also inform the Court on the next date of hearing as to what steps have been taken after the passing of the order by this Court in ***W.P.(C) 7594/2018*** on 11th September, 2025 towards upgradation of the CETPs or towards taking over of the CETPs.

Affidavit on behalf of DSIIDC

17. Ld. Counsel for the DSIIDC has handed over an affidavit dated 19th September, 2025. It is stated in the affidavit that two of the CETPs out of the 13 CETPs are under the control and operation of the DSIIDC. The position of the CETPs in two industrial areas, which are managed by the DSIIDC, are set out in the affidavit as under:



Industrial Area	Total Industrial Plots	Units Connected with Sewerage Network	Connectivity with CETPs	Monitoring	Remarks
Bawana IA	16312	16007	Connected through CETP via sewer network/REPS	DPCC is the statutory monitoring authority.	The remaining plots which are not connected are either not constructed/ do not require sewer connection.
Narela IA	3376	3222	Connected through CETP via sewer network	DPCC is the statutory monitoring authority.	

18. A perusal of the above would show that there is a sharp contrast between the number of industrial plots and the number of industries/units given by the DPCC and the DSIIDC. For example, in the Bawana Industrial area, as per DPCC there are a total of 8875 industries/units but as per the DSIIDC, the total industrial plots are 16312. It is, thus, inexplicable as to how there can be such a contrast in the number of industries/units itself.

19. Accordingly, let DPCC and DSIIDC have a meeting and come up with an exact number of industrial plots and industries in the Bawana Industrial area and Narela Industrial area and file a joint status report in respect of the same by the next date of hearing.

20. On the last date of hearing *i.e.* 11th September, 2025, this Court was informed by Mr. Nitin Nandwani, Executive Engineer, DSIIDC that there is

an ongoing process for upgradation of 11 CETPs in coordination with the Department of Industries.

21. Today, it is submitted that the upgradation of 13 CETPs was to be done by the Council of Scientific & Industrial Research - National Environmental Engineering Research Institute (hereinafter, 'CSIR-NEERI'), which is a technical agency. Since the CSIR-NEERI seems to be the agency which is in-charge of upgradation of all 13 CETPs, let notice be served upon the CSIR-NEERI to appear before this Court on the next date of hearing. The said notice shall be served by Mr. Sandeep Mishra, Special Secretary, IDMC. CSIR-NEERI shall also file a status report in respect of the functioning of all the CETPs and the funds required for upgradation of all the CETPs by the next date of hearing.

22. This Court is of the opinion that a Nodal Officer is required in this matter. Accordingly, Mr. Sandeep Mishra, Special Secretary, IDMC shall function as the Nodal Official to assist the Court on behalf of the Government of National Capital Territory of Delhi (hereinafter, 'GNCTD'). All the departments and authorities shall render all cooperation to Mr. Mishra to place all the facts before this Court and for implementing any directions issued.

Najafgarh Basin, Barapulla Basin & Trans-Yamuna Basin

23. Insofar as the three basins are concerned, the design consultants have already been appointed, whose reports have been placed on record. It is submitted by Mr. Sandeep Mishra and Mr. Krishan Kumar Singh from the PWD that the said reports have been communicated to various agencies to obtain their feedback and any changes in the design. The same is stated to take about a period of three months.

24. In view thereof, on this aspect of the reports relating to the design of all



the three basins and the manner how the water logging is to be avoided, let the final report be placed before this Court by 15th December, 2025.

25. In the meantime, PWD, DJB and MCD shall also hold continuous meetings to peruse these three reports and to see the manner in which the parallel drains for storm water and sewage can be made part of the same project so that the same remains effective to stop water logging, stop flow of sewage into storm water drains and to also ensure that the sewage water does not overflow into the roads. The meeting between the PWD, DJB and MCD officials as also I&FCD, if required, shall take place for the first time under the Chairmanship of Mr. Sandeep Mishra and Mr. Krishan Kumar Singh from the PWD on **25th September, 2025** in the office of Mr. Sandeep Mishra, Special Secretary, IDMC.

26. The three reports, which have been given by the design consultants, shall be debated and discussed and if any amendments need to be made, the design consultants shall also consider the same. Design consultants shall also remain physically present in the said meeting. If further meetings are required, Mr. Mishra shall coordinate the same.

27. List on 29th October, 2025 at 2:30 p.m.

PRATHIBA M. SINGH
JUDGE

MANMEET PRITAM SINGH ARORA
JUDGE

SEPTEMBER 19, 2025/kk/Rahul/dk/ck

W.P.(C) 7594/2018 & W.P.(C) 9617/2022

Page 16 of 16



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
 3rd FLOOR, BOLCK-I, DMRC IT PARK, SHASTRI PARK, DELHI 110053
 visit us at : <https://dpcc.delhigovt.nic.in>



INSPECTION REPORT

(With respect to order dated 19.09.2025 of Hon'ble High Court in WP(C) No. 7594/2018 & WP(C) 9617/2022)

Team No. : 6

Date of Inspection : 8/10/25 Time : 05:05 PM

1. Name of the Industry / Unit : M/s ARDM Labs Pvt. Ltd
2. Address : A-80, 2nd Floor
G.T. Karnal Road Industrial Area, Delhi - 110032
3. Latitude & Longitude of Industry / Unit : Latitude 28.70205 Longitude 77.18073
4. Name of Owner / Partners / Directors : Rohit Goyal (owner)
Contact Details (Phone & E-mail) : Phone (Mobile) 9810068016
Email: rohit@delhi.com rohit@delhitesthouse.com
5. Activity : Inhouse testing Laboratory
6. Whether Industry / Unit found in Operation : ☒ Yes / No
7. Number of Workers : 5
8. Status of Consent : Valid / Applied / Not Applied ☒ Applied
9. Water Polluting : ☒ Yes / No
10. Whether a workable Effluent Treatment Plant (ETP) is there or not in the Industry / Unit and if so whether it is Working ? : ETP.....Yes / No ☒ Yes
Capacity of ETP (in KLD)
ETPWorking / Non-Working
11. Whether there is a proper sewage line in the Industry / Unit. : ☒ Yes / No
12. Whether there is a proper connection between the sewage line in the Industry / Unit with the sewage system / Conveyance System of Industrial Area of the local body (DJB) : ☒ Yes / No
If No, Effluent Discharging into.....
13. Whether the sewage system is connected to the Sewage Treatment Plant (STPs) or the CETPs : STP.....Yes / No
CETP.....Yes / No ☒ Yes
14. Whether the Industry / Unit is a member of GTK Road Industrial Estate CETP Society : Yes / No (Not shown)
(If Yes then enclose copy of CETP membership)
15. Name & Designation of the Person(s) contacted at the Industry / Unit (with Mobile No.) : Anjani K. Singh, Supervisor
(9311172558)
16. Remarks (If Any) : Plant owner, Shri Gurdeep Singh has taken membership of CETP Society on behalf of GGS Industries.

(Name, Designation & Signature of Inspecting Officials)

Amritanshu
Srivastava JCO, DPCC

Karandil
Srivastava
TE, DPCC

ANANDESH SINGH
Jr Asstt. PCC

RECEIPT

G.T. Karnal Road Industrial Estate

C.E.T.P. Society (Regd.)

C.E.T.P. Complex 'B' Block, G.T. Karnal Road Industrial Area, Delhi-110033

No.: **16637**

Dated

29/09/25

Received with thanks from M/s

VLS Jewels.

A-80, G.T. Karnal Road Industrial Area, Delhi-110033

57
A sum of Rupees Four Thousand Seventy six only

By Cheque No. 444920/29/09/25 Drawn on BNB, CTR Ref
on A/c of Operation & Maintenance Charges Id To 30/09/25

₹ 4076/-

Cheque Subject to realisation

Accounts Section





GTK Industrial Area Block A
Testing Delhi Test house 2nd floor
08.10.2025 16:51
28.70193 77.18077

59

27



GTK Industrial Area Block A
Delhi test house
08.10.2025 16:53
28 70194 77 18076

4

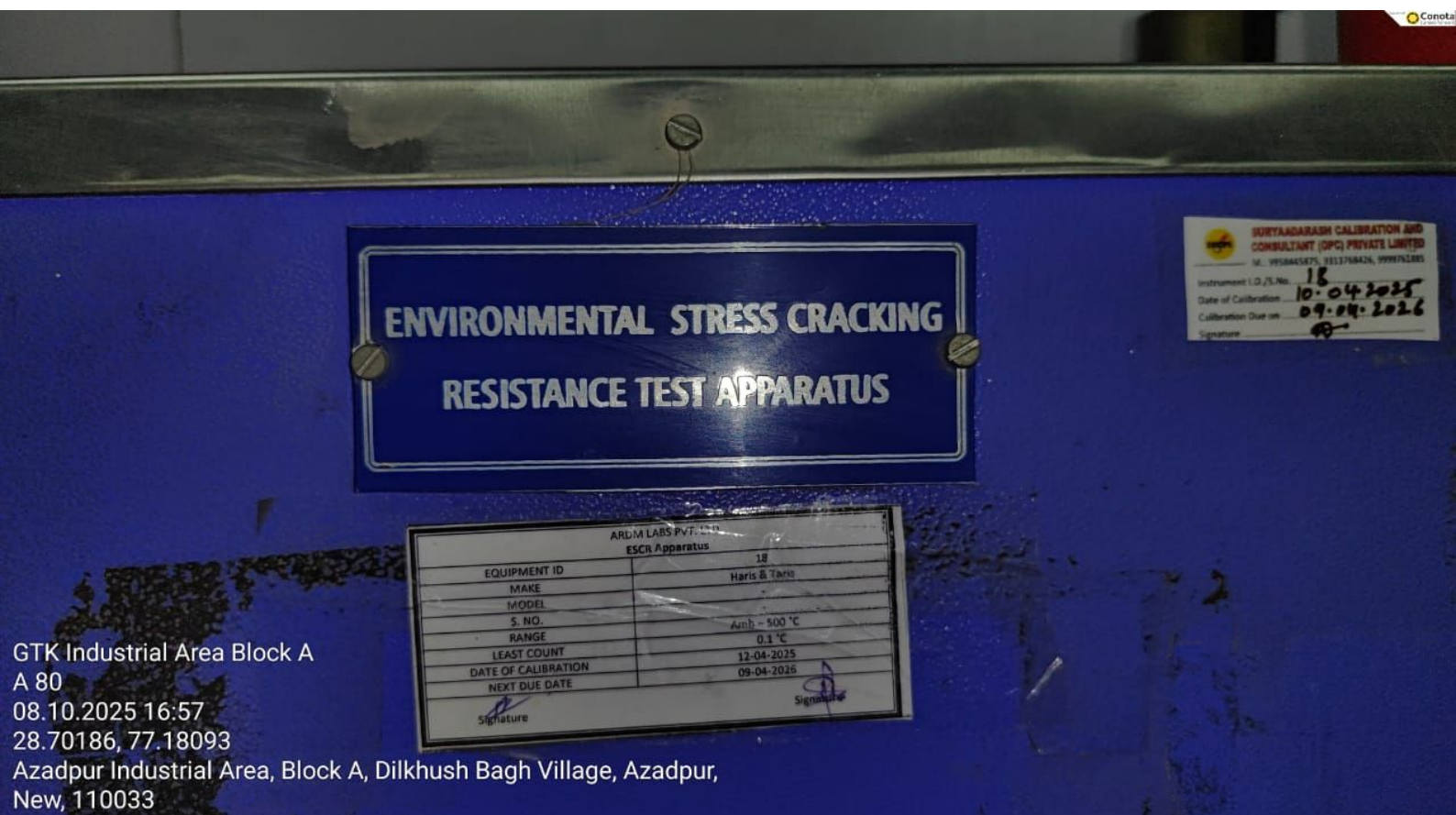


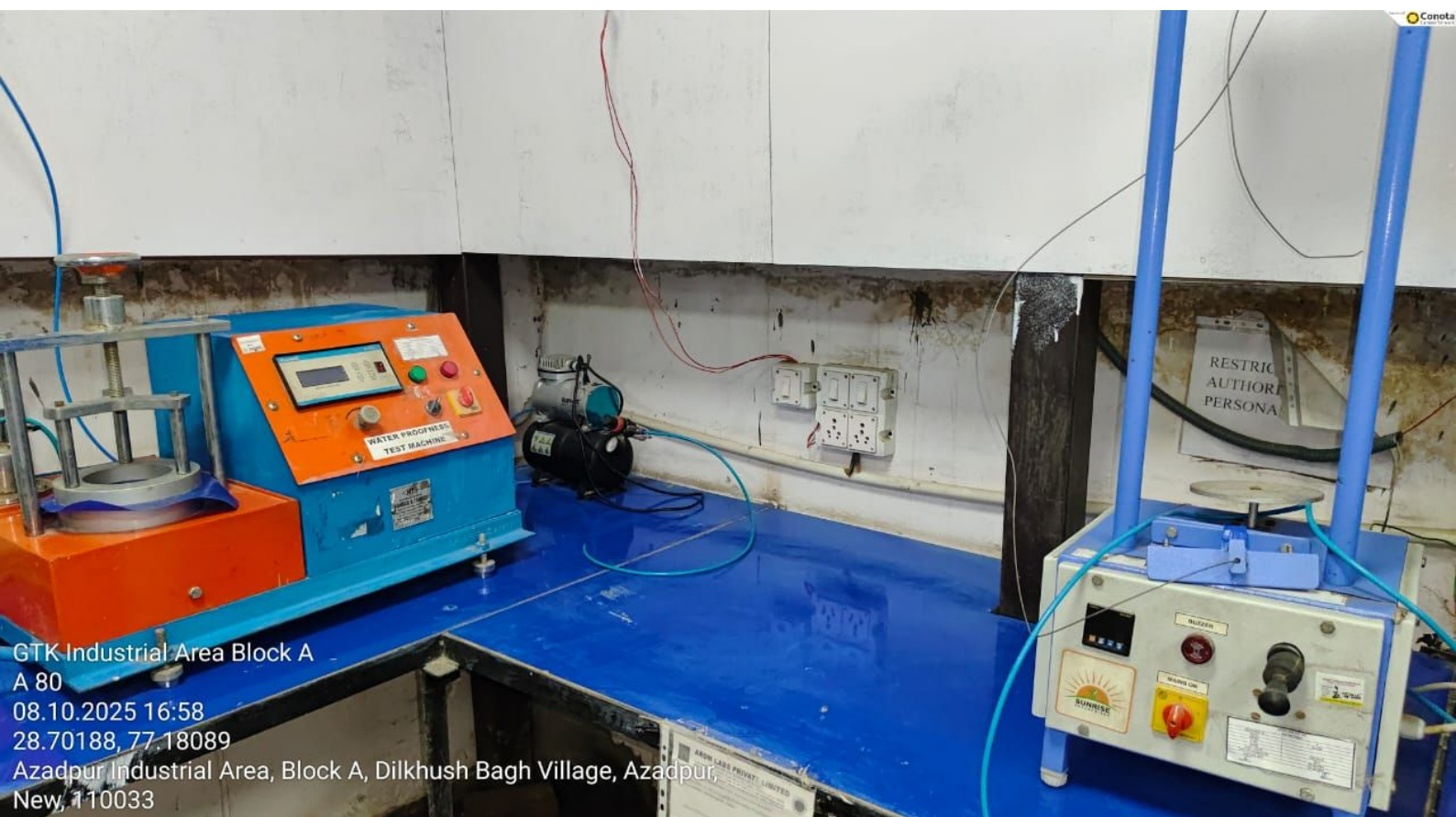


GTK Industrial Area Block A
Delhi test house
08.10.2025 16:56
28.70189, 77.18084



GTK Industrial Area Block A
Delhi test house
08.10.2025 16:57
28.70187, 77.18091
Azadpur Industrial Area, Block A, Dilkhush Bagh Village, Azadpur,
New, 110033





Office by Dheera Kaushish, Dheera Kaushish Assistant Law

66

34



GTK Industrial Area Block A
Oil water bath for UPVC pipes
08.10.2025 16:59
28.70192, 77.18083

11

Azadpur Industrial Area, Block A, Dilkhush Bagh Village, Azadpur, New, 11003-



GTK Industrial Area Block A
Melt flow index machine A 80
08.10.2025 16:59
28 70192 77 18080

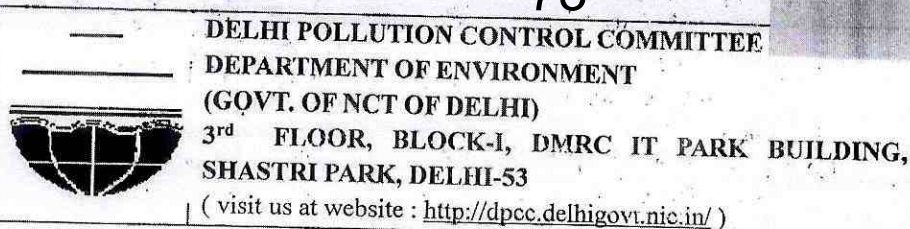












F.No. DPCC-N023/19/2025-CMC5-DPCC/ 16299

Date: 31/10/25

To,

M/s ARDM Labs Pvt Ltd,
 A-80, 2nd floor, G.T. Karnal Road,
 Industrial Area, Delhi-110033

Subject: - Show Cause Notice for closure under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended till date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, an inspection of M/s ARDM Labs pvt ltd, A-80, 2nd floor, G.T. Karnal Road, Industrial Area, Delhi-110033 (hereinafter referred as "Addressee") was conducted by officials of DPCC on 08.10.2025 and found the unit engaged in the activity of Laboratory. The observations made during the inspection are as under:

1. Unit found engaged in the activity of Laboratory.
2. NO ETP installed in the unit.
3. Unit is running without having consent.

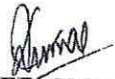
And whereas, your case was put up before the Competent Authority in Delhi Pollution Control Committee and it has been decided to issue Show Cause Notice for closure under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended till date.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, u/s 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date, following proposed directions are issued:-

1. That you (the addressee unit) shall be directed to close your unit with immediate effect.
2. That the concerned SDM shall be directed to ensure the effective closure of the addressee unit with immediate effect.
3. That the concerned authority in BSES Rajdhani Power Ltd. shall be directed to disconnect the electricity supply to the addressee unit with immediate effect.
4. That the concerned authority in MCD shall be directed to cancel the permission/license for the operation of the addressee unit (if any) with immediate effect.
5. That the concerned authority in Delhi Jal Board shall be directed to disconnect the water supply to the addressee unit with immediate effect.

Hence, by way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed directions should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as proposed above. This shall also be treated as an opportunity of being heard.

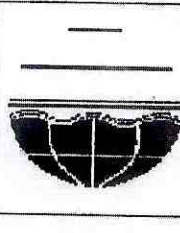
This is being issued as per the approval of Competent Authority, DPCC.


SEE, CMC-V

Copy to:

1. Master File, CMC-V, DPCC.


EE, CMC-V

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-53 (visit us at website : http://dpcc.delhigovt.nic.in/)	
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F.No. DPCC-N023/19/2025-CMC5-DPCC/ 16288

Date: 21/10/25

To,

M/s ARDM Labs Pvt Ltd,
 A-80, 2nd floor, G.T. Karnal Road,
 Industrial Area, Delhi-110033

Subject:- Show Cause Notice for imposition of Environmental Compensation (EC) - reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, an inspection of M/s ARDM Labs pvt ltd, A-80, 2nd floor, G.T. Karnal Road, Industrial Area, Delhi-110033 (hereinafter referred as "Addressee") was conducted by officials of DPCC on 08.10.2025 and found the unit engaged in the activity of Laboratory. The observations made during the inspection are as under:

1. Unit found engaged in the activity of Laboratory.
2. NO ETP installed in the unit.
3. Unit is running without having consent.

And whereas, your case was put up before the Competent Authority in DPCC and it has been decided to issue Show Cause Notice for imposition of Environmental Compensation (EC) as per the DPCC office order dated 30.03.2022.

And whereas, as per the said office order, detailed calculation of Environmental Compensation (EC) on Orange category units for Micro/ Small scale industrial units in Delhi is calculated as below:

all

Orange Category unit, $EC = 50 \times 250 \times 0.5 \times 2 \times N = 12500 \times N$

$N = \text{No. of Days i.e.} = 30 = 12500 \times 30 = \text{Rs } 3,75,000/-$

The unit is engaged in Orange category activity and operating without consent under Air/Water act, EC amount will be doubled i.e. $\text{Rs. } 3,75,000 \times 2 = 7,50,000/-$

Total EC imposed = Rs. 7,50,000/-

Now therefore, in view of the above, it is proposed to levy Environmental Compensation of **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** for causing damage to the environment by way of discharge of wastewater without requisite treatment.

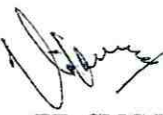
Hence, by way of this notice, the addressee unit is hereby given an opportunity to submit reply as to why the aforesaid proposed Environmental Compensation **Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** should not be confirmed. The reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the DPCC shall be free to take action as proposed above. This shall also be treated as an opportunity of being heard.

This is being issued as per the approval of Competent Authority, DPCC.


SEE, CMC-V

Copy to:

1. Master File, CMC-V, DPCC.


EE, CMC-V



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th Floor, ISBT Building
Kashmere Gate, Delhi 110006

Website : <http://www.dpcc.delhigovt.nic.in>



For WHITE CATEGORY

Undertaking No. : DPCC/CMC/WHITE/2018/13341102

Date of Application : 12/11/2025

That the activity(ies) of the aforementioned Industry/ Unit/ Establishment is/ are (also mention S.No. of White Category Activity as per the list on DPCC website)

Category: [WHITE, WHITE]

Activity Name:

1	Cement Testing without Trade Effluent Discharge
2	Hi-tech Areas - Industries providing the facilities for sophisticated testing of different or all computer of the information technology

Whereas, CPCB issued directions to DPCC on 07.03.2016 u/s 18(1)(b) of Water and Air Acts that there shall be no necessity of obtaining the Consent to Operate for White category of industries and an intimation to the concerned SPCB / PCC shall suffice.

And whereas, DPCC Board in its meeting held on 27.02.2017 approved the categorization of activities as per CPCB classification of Industries.

And whereas, an office order was also issued by Member Secretary, DPCC on 17.04.2017 that the industries categorized under White category shall not be required to obtain the Consent to Establish/Operate under Air & Water Acts and submit an undertaking to DPCC.

And whereas, the applicant has submitted an undertaking to DPCC stating that its activity falls under white category activity as per classification of industries/activities.

Now therefore, it is to inform that this letter shall suffice the requirement of Consent to Establish/Consent to Operate, subject to following:

1. The above said undertaking under white category of Industries / units is applicable for the Industries/ units establishing / Operating in approved industrial areas/redevelopment areas/ confirming areas as per Master Plan of Delhi-2021.
2. In case of any change in the process(es) or activity(ies) leading to change of the categorization of the activities from White Category to some other Category, application for Consent to Establish & Consent to Operate under the Air and Water Acts and other applicable Rules under the Environment (Protection) Act, 1986, as amended to date, shall be submitted to DPCC and the activity(ies) shall not be carried out without taking prior Consent from DPCC.
3. The Industry /unit shall abide by the affirmations and declarations given in the aforesaid undertaking and shall be liable for penal action as per the provision of Pollution Control laws if wrong information/declaration is found in the undertaking submitted.
4. In case of redevelopment area, unit must obtain a certificate from Industries Deptt GNCTD / SDM concerned that unit is located within boundary of redevelopment area.
5. In case, any unit obtains this acknowledgment in my non-conforming/residential area, by providing false information about its location, the auto generated acknowledgment will be rejected and the name of the unit shall be forwarded to MCD and concerned Power Distribution Company for further necessary action as per the orders of Hon'ble Supreme Court in the case of M.C.Mehta Vs UOI, without any notice to the unit.

6. This acknowledgment is based on the information in the undertaking submitted by the unit (enclosed as Annexure) and is being issued without any prejudice to any action liable to be taken in lieu of any violation committed by the applicant or the concealment of any fact and does not confer any right to set up/establish the Industry/unit in violation of the provisions of Master Plan of Delhi-2021 or any other law applicable.

This is system generated and does not require any authentication / signature.

To

ARDM LABS PRIVATE LIMITED

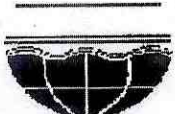
PLOT NO-80 SECOND FLOOR, A-BLOCK, G.T. KARNAL ROAD INDUSTRIAL AREA DELHI -110033

Industrial

G.T. Karnal Road Industrial Area



By Speed Post/email

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-53 (visit us at website : http://dpcc.delhigovt.nic.in/)	
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F.No. DPCC-N018/1/2025-CMC5-DPCC/ 29961-29963

Date: 9/2/26

To,

M/s ARDM Labs pvt ltd

A-80, 2nd floor G.T. Karnal Road Industrial Area, Delhi-110033

Subject:- Directions for confirmation of imposition of Environmental Compensation (EC) – reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, an inspection of M/s ARDM Labs pvt ltd A-80, 2nd floor G.T. Karnal Road Industrial Area, Delhi-110033 (hereinafter referred as "the addressee unit") was conducted by officials of DPCC on 08.10.2025 and found the unit engaged in the activity of Laboratory.

And whereas, Show Cause Notice for Environmental Compensation for **Rs 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** was issued to you vide letter dated 31.10.2025 in view of deficiencies observed during the said inspection.

And whereas, in response to the above Show Cause Notice, reply has been received from your end on date 18.11.2025 but found unsatisfactory.

And whereas, the case was put up before the Competent Authority in DPCC and it has been decided to confirm the Environmental Compensation (EC) as per the DPCC office order dated 30.03.2022.

Now, therefore, as decided by the Competent Authority in DPCC, as per the DPCC office order dated 30.03.2022, Environmental Compensation (EC) of **Rs 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** is hereby imposed/confirmed upon the addressee unit for the deficiencies observed by DPCC at the above-said site.

Hence, you are hereby directed to deposit Environmental Compensation (EC) of **Rs 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee" within 15 days from the date of issuance of this order directions failing which, concerned SDM will be asked to take necessary action to recover the EC amount as arrears of land revenue without further reference to the addressee unit.

File

This is being issued with the approval of the Competent Authority, DPCC.


SEE, CMC-V

Copy to:

1. The Sub-Divisional Magistrate (Model Town), Office Complex, Near NDPL Office Azadpur, Delhi-110033 with request to take necessary action for recovery of Environmental Compensation (EC) of **Rs 7,50,000/- (Rupees Seven Lakh Fifty Thousand Only)** if not deposited by the addressee unit within stipulated time.
2. Master File, CMC-V


EE, CMC-V

By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd FLOOR, DMRC BUILDING, SHASTRI PARK, DELHI-53 visit us at : http://dpcc.delhigovt.nic.in	
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F. No DPCC -N023/19/2025-CMC5/265-66

Dated: 14/5/26

REMINDER-I**Subject: Directions for Confirmation of Environmental Compensation.****Ref: F. No DPCC -N018/1/2025-CMC5-DPCC/29961-29963 dated 09.02.2026**

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, you **M/s ARDM Labs Pvt. Ltd., A-80, 2nd Floor, G.T. Karnal Road Industrial Area, Delhi-110033** (herein after referred as addressee) found operating and engaged in the activity of Laboratory.

And whereas, Directions for Confirmation of EC was issued to you on 09.02.2026 for imposing Environmental Compensation of **Rs. 7,50,000/- (Rs Seven Lakh Fifty Thousand Only)**

And whereas, you have not deposited Environmental Compensation (EC) of **Rs. 7,50,000/- (Rs Seven Lakh Fifty Thousand Only)** till date.

Hence, you are once again hereby directed to deposit the Environmental Compensation of **Rs. 7,50,000/- (Rs Seven Lakh Fifty Thousand Only)** by way of D.D in favour of Delhi Pollution Control Committee within 15 days of issuance of these directions, failing which penal action shall be initiated against you as per law.

This is being issued as per the approval of Competent Authority, DPCC.


 SEE, CMC-V
 c/c

To,

**M/s ARDM Labs Pvt. Ltd.,
 A-80, 2nd Floor, G.T. Karnal Road Industrial Area
 Delhi-110033**

Copy to:

1. Master File (CMC-V)



DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT OF ENVIRONMENT

(GOVT. OF NCT OF DELHI)

3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK,

DELHI-53

(visit us at website : <http://dpcc.delhigovt.nic.in/>)



Inspection Report

- | | | |
|---|---|---|
| 1. Name & Address of Unit | : | M/s. <u>ARDM Lab Private Limited,</u>
<u>Plot No. 90, Second Floor, A-Block,</u>
<u>G. T. Karnal Road Industrial Area, Delhi-</u>
<u>110033</u> |
| 2. Owner/Partner's Name & Contact
Details (Phone & E-mail) | : | <u>Rohit Goll [Director, 9810258016</u>
<u>accounts@delhitelhouse.com]</u> |
| 3. Date of Inspection | : | <u>08.04.2025</u> |
| 4. Name & Designation of the Persons
Contacted at the industry | : | <u>Rohit Goll [Director]</u> |
| 5. Kind of Industry | : | <u>Laboratory</u> |
| 6. Product & Capacity | : | <u>Testing Building Material (100 Nos/day)</u> |
| 7. Main Raw Materials | : | |
| 8. Water Polluting | : | Yes/No ☒ No |
| 9. Air Pollution | : | Yes/No ☒ No |
| 10. Details of Stack Height
(Furnace/Boilers/Others) | : | ETP Installed : Yes/No
ECS Installed : Yes/No
(Above G.L.).....(Above R.L.)..... |
| 11. Type of Fuel Used | : | <u>Electricity</u> |
| 12. A. Source of Water
B. Effluent Discharge | : | ☒ DFB/NDMC/DSIIDC/Borewell/Tankers/Others
(a) ☒ Domestic /Trade Effluent
(b) Unit connected to Conveyance System ☒ Yes/No
(c) Discharging into <u>C.E.T.P.</u> |
| 13. Status of Consent (If any) | : | <u>DPCC/CMC/WHITE/2018/12345678</u> |
| 14. D.G. Set(s) (if any) | : | No.....Capacity.....KVA. Acoustic : Yes/No |
| 15. Plot Area | : | <u>92</u> |
| 16. Labour | : | <u>8</u> |
| 17. Machinery | : | |

18. Detail of Power Connection : *Not available at the time of inspection.....*
19. Whether Unit found in Operation : *Yes/No.*
20. Status of Registration under Plastic Waste Management Rules, 2016 : *N/A*
21. Whether Generating Hazardous Waste : *Yes/No*
22. Details about Hazardous Waste : *7*
- (a) Status of Authorization (if any) : *.....*
- (b) Display Board Provided : *Yes/No*
- (c) Whether Hazardous Waste is stored in Leak proof container : *Yes/No*
- (d) Whether container stored kept Specified label : *Yes/No*
- (e) Whether container stored kept in an isolated area : *Yes/No*
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : *Yes/No*
- (g) Whether date on which storage began indicated on each container : *Yes/No*
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : *Yes/No*
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules : *.....*
- (j) Authorized mode of disposal or : recycling or utilization of co-processing etc. : *.....*
- (k) Quantity (Ton/Annunum) : *.....*
- Remarks (If Any) : *N/A*

↳ The unit is engaged in the activity of laboratory. This laboratory is used for testing of pipes.

WJ

Narish
Narish Kumar Meena
Jr. Env. Engineer



GPS Map
Camera Lite

80, Azadpur Industrial Area, Block A, Dilkhush Bagh Village, Azadpur, New
Delhi, Delhi, 110033, India 🇮🇳

Latitude
28.70194226°

Longitude
77.18081412°

Local 04:50:09 PM

Altitude 220 meters

GMT 11:20:09 AM

Wednesday, 08/04/2026



 **GPS Map**
Camera Lite

A/80, Azadpur Industrial Area, Dilkhush Bagh Village, Ashok Vihar, New Delhi,
Delhi, 110033, India 🇮🇳

Latitude
28.70179683°

Longitude
77.18095861°

Local 04:51:02 PM

Altitude 221 meters

File No. DPCC-102771072025-UEG52D
GMT 11:21:02 AM
Generated from eOffice by Database

Wednesday, 03/04/2026

File No. DPCC/023/19/2023-00652604nPrinted NON-CONTROL COMMITTEE (Computer No. 290787)
Generated from Office by : Kaurav Kaushik/Vadivara Kuteas(Ashokant)NivarnMoffabnngEerLAS/023/2023-00652604nPrinted NON-CONTROL COMMITTEE CONTROL COMMITTEE RM 29/06/2023



A/80, Azadpur Industrial Area, Dilkhush Bagh Village, Ashok Vihar, New Delhi,
Delhi, 110033, India 

Latitude
28.70179231°

Longitude
77.18096192°

Local 04:51:07 PM

Altitude 221 meters

File No. DPCC-1023/10/2025-LEG525
Generated from eOffice by Databray

90787)
Wednesday, 08/04/2026
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